RESUMING INTERNET SERVICES IN KASHMIR

1510. SHRI RAKESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to resume mobile and internet services in Kashmir;

(b) whether the conditions are favourable to resume these services in Kashmir;

(c) whether the peaceful condition is not likely to be disturbed in the sensitive districts of the State after these services are resumed; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (d) The Parliament had taken certain major decisions relating to Article 370 thereby removing all constitutional ambiguities such as Article 35A etc. and applying all provisions of the Constitution of India while reorganizing the erstwhile State of Jammu and Kashmir into the Union Territory of Jammu and Kashmir and the Union Territory of Ladakh.

Concerned authorities of the Government of Jammu and Kashmir continuously review removing/imposing of such restrictions based on the ground situation.

As of now, there are no restrictions on Voice calling services and SMS facility, both on post-paid and pre-paid mobile services. Mobile data services and internet access through fixed line has also been restored with certain restrictions.

In order to provide for such communication needs to the people of Jammu and Kashmir, 1,144 terminals with internet facilities, 74 special counters, e-kiosks etc. have also been established.

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